

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat (Power Section)
Srinagar/ Jammu

Notification

Jammu, the 13th March, 2017

SRO 110 .- In exercise of the powers conferred by sub-section (1) of section 12 of the Code of Criminal Procedure, Samvat, 1989, the Government hereby appoint the below mentioned officers to be the Executive Magistrates of the first class, who shall exercise all the powers of an Executive Magistrate of the first class within their respective territorial jurisdiction of District Jammu:-

S.No	Name of the Officer S/Shri	Designation & Present Place of posting
1	Rajesh Kumar	Tehsildar, Nagrota
2	Shahid Iqbal	Naib Tehsildar, Katal Batal.

By order of the Government of Jammu and Kashmir

Sd/-

(Abdul Majid Bhat)

Secretary to Government,
Department of L, J&PA

NO:LD (P) 1994/I- Jammu

Dated: 13 -03- 2017

Copy to the:-

1. Commissioner/ Secretary to Government, Revenue Department.
2. Divisional Commissioner, Jammu.
3. Deputy Commissioner, Jammu. This is with reference to his letter No 1865/DMJ/LO/2017 dated 26-12-106 received by this Department on 8/3/2017 through Fax.
4. General Manager, Government Press, Jammu for publication in an extra Ordinary issue of the Government Gazette.
5. SRO Section, Department of Law, Justice and PA (W.7. S.C).



(Ashish Gupta)

Assistant Legal Remembrancer,
Department of Law, Justice & PA

